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Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification No.13 / 2010 - Customs (N.T.)**

New Delhi, dated the 17<sup>th</sup> February, 2010  
28 Magha, 1931 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Import), Sahar Air Cargo Complex, Mumbai to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

- (i) the Commissioner of Customs (Export), Sahar Air Cargo Complex, Mumbai,
- (ii) the Commissioner of Customs (Import and General), Indira Gandhi International Airport, New Delhi;
- (iii) the Commissioner of Customs (Export), Indira Gandhi International Airport, New Delhi;
- (iv) the Commissioner of Customs, Ahmedabad and
- (v) the Commissioner of Customs, Bangalore

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Adani Exports, Ahmedabad and others, issued vide, F.No. DRI/AZU/GRU/INQ-06/2006, dated the 11<sup>th</sup> September, 2009, by the Additional Director General, Directorate General of Revenue Intelligence, Ahmedabad Zonal Unit, Ahmedabad.

**[F.No. 437/140/2009-Cus.IV]**

(Navraj Goyal)  
Under Secretary to the Government of India